

(b) if so, what are the details thereof and what action Government have taken or propose to take thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir.

(b) A statement is attached [See Appendix CVII, Annexure No. 43]

#### Shortage of text books in Delhi

594. SHRI PRAKASH MEHROTRA:  
SHRI KHURSHED ALAM KHAN:  
SHRI JAGDISH JOSHI:  
SHRI IBRAHIM KALANTIYA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that shortage of textbooks is posing a big problem for the Delhi Schools;

(b) whether it is also a fact that the NCERT has failed to meet its commitments for the supply of textbooks; and

(c) if so, what action Government propose to take to ensure early supply of textbooks in Delhi?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Complaints have been received about non-availability of textbooks.

(b) While NCERT authorities have reported that they have fully met the commitment, complaints are still heard.

(c) Government have impressed upon the NCERT the need to ensure early supply of their textbooks.

#### Revocation of the Licences of some shop-keepers of R. K. Puram, New Delhi

595. SHRI G. LAKSHMANAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Directorate of Estates had issued office orders in the month of January, 1977 to some shop-keepers of R. K. Puram, New Delhi, revoking their licences without assigning any reasons therefor;

(b) whether it is also a fact that the affected shop-keepers represented to Government for rectification of those orders to save their livelihood; and

(c) if so, what action Government have taken or propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHAT): (a) and (b) A notice revoking the licence was issued on 14th January 1977, only in the case of one shop in R. K. Puram. The affected shopkeeper represented for withdrawal of the notice of revocation of the Licence. He also filed a suit against the Union of India challenging the validity of the notice; the concerned Sub Judge dismissed the suit.

(c) The representation of the shopkeeper concerned is under consideration of the Government.

#### Conditions for extending Central Govt. Health Scheme to cities/towns not covered by the Scheme

596. SHRI M. R. KRISHNA:  
SHRI BHAIKAB CHANDRA MAHANTI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the conditions required for extending the Central Government Health Scheme to cities not covered by the Scheme; and